

**Central Administrative Tribunal Lucknow Bench Lucknow.**

**Review Application No. 13/2007 in O.A. No. 281/2005**

This, the 16th day of November, 2007

**Hon'ble Mr. Justice Khem Karan, Vice Chairman**

C.P. Singh

Applicant

By Advocate: Shri P. Awasthi

**Versus**

Union of India and others

Respondents

By Advocate: Sri S.P. Singh

**ORDER**

**By Hon'ble Mr. Justice Khem Karan, Vice Chairman**

Heard parties counsel on the application for condonation of delay caused for moving the Review Application.

In view of the full Bench decision of Andhra Pradesh High Court in **G. Narasimha Rao Vs. Regional Joint Director of School Education, Warangal and others 2005 (4) SLR 720**, this Tribunal has no power to condone the delay in filing the Review Application. So, the Review Application is rejected as time barred.

  
Vice Chairman

HLS/-